GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA UNSTARRED QUESTION NO. 883

TO BE ANSWERED ON 27.07.2023

REGULATION OF OTT PLATFORMS

883 SHRI NEERAJ DANGI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any numerical data of 'Over The Top' (OTT) subscribers in the country at present, if so, the details thereof;

(b) the details of the cases registered so far in different courts in the country regarding the content available on OTT platforms; and

(c) whether there is any specific law or rule in the country for regulating OTT platforms, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR):

(a): The Government does not maintain data on the subscription base of OTT platforms in India.

(b): The Ministry is informed of some cases filed in different High Courts relating to content of certain films/web-series shown on OTT platforms.

(c): The publishers of online curated content (OTT Platforms) are covered under the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 notified under Information Technology Act, 2000 on 25th February, 2021, which inter alia provides for a Code of Ethics to be adhered to by the publishers of online curated content (OTT Platforms) and a three level grievance redressal mechanism to address grievances relating to violation of the Code.
